

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 774 OF 2019 IN
DFR NO. 1865 OF 2019

Dated : 17th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. SKS Power Generation (Chhattisgarh) Limited ... Appellant(s)
Versus
Power Grid Corporation of India Limited & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar

Counsel for the Respondent(s) : Ms. Sanjana Dua for R-1

Ms. Molshree Bhatnagar for MB Power

ORDER
IA No. 774 of 2019
(Application for leave to file appeal)

For the reasons stated in the application, IA for leave to file the appeal is allowed.

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Admit. Respondents may file reply/objections, if any, within three weeks, i.e. on or before 07.08.2019 with advance copy to the other side. Thereafter, Appellant may file rejoinder, if any, within two weeks, i.e. on or before 21.08.2019 with advance copy to the other side.

Registry is directed to number the appeal and list the matter on **21.08.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/mkj